CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 51/MP/2016

Subject	:	Petition under Section 142 of the Electricity Act, 2003 for non-compliance of the Commission's directions dated 30.10.2014 and 9.10.2015 in Petitions No. 134/MP/2011 and 124/RC/2015 respectively.
Petitioners	:	Bharat Aluminum Company Limited (BALCO)
Respondents	:	Chhattisgarh State Power Transmission Limited (CSPTCL) & Ors.
Date of Hearing	:	**6.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Aditya K Singh, Advocate, BALCO Shri Vinit Kumar, Advocate, BALCO Shri Mridul Gupta, Advocate, BALCO Shri Vinit Gupta, Advocate, BALCO Ms. Dalima Gupta, Advocate, BALCO

Record of Proceedings

At the outset, learned counsel for the Petitioner, BALCO, submitted that despite issuance of fresh notice *vide* the Record of Proceedings dated 22.09.2026, the Respondent, CSPTCL, has neither entered an appearance nor filed its written submissions in the matter and is in continued non-compliance of the Commission's directions issued vide order dated 30.10.2014 and 9.10.2015 in Petitions No. 134/MP/2011 and 124/RC/2015 respectively. He further referred to the previous Show Cause Notice dated 30.3.2017, the intervening stay, and withdrawal of the Writ Petition Civil No. 1143 of 2017 filed by the Respondent, CSPTCL, before the Hon'ble High Court of Chhattisgarh. He also requested that the proceedings under Section 142 ought to be continued in the matter against the Respondent.

2. None appeared on behalf of the Respondent, CSPTCL, despite notice.

3. Considering the above, the Commission expressed its displeasure at the non-appearance of CSPTCL in the matter and decided to issue a fresh notice to the present Managing Director of CSPTCL, directing them to file a response to the Show Cause Notice issued under Section 142 of the Act *vide* order dated 30.03.2017 on or before

31.12.2026 and avail the opportunity of being heard. Failing this, CSPTCL's right to respond and be heard shall be treated as closed. A copy of this Record of Proceedings shall also be forwarded to the present Managing Director, CSPTCL. Additionally, the Petitioner is permitted to effect *dasti* service of this Record of Proceedings on the Respondent, CSPTCL.

4. The Petition will be listed for hearing on **21.01.2027.**

By order of the Commission
Sd/-
(Vipan Sharma)
Deputy Chief (Law)